
(2018) 07 DEL CK 0285
In the Delhi High Court
Case No : CRL.M.C.2468 OF 2018

Ram Kumar

APPELLANT

Vs

State (Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 23-07-2018

Acts Referred:

Indian Penal Code 1860 — Section 420, 468, 471

Citation : (2018) 07 DEL CK 0285

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J

1. The petitioner seeks quashing of FIR No.91 of 2010 under Sections 420/468/471 of the IPC at Police Station Paschim Vihar.Â Â
2. Allegations in the FIR are that the petitioner impersonated a collecting agency for a finance company and collected Rs.64,000/- from the complainant.Â Â
3. Parties have settled their disputes and compromise deed dated 27.05.2017 has been executed wherein petitioner has agreed to pay a total amount of Rs.67,000/- in full and final settlement of all claims of respondent No.2.Â Â
4. Rs. 33,500/- has already been paid to the respondent No.2. Balance sum of Rs. 33,500/- is being paid today in court by way of Demand Draft No.777909 dated 07.05.2018 drawn on State Bank of India.Â Â
5. Status report has been filed which indicates that the antecedents of the petitioner are clear.
6. The respondent No.2 is present in person, represented by counsel and is

identified by the Investigating Officer. He submits that he has settled his disputes with the petitioner and does not wish to prosecute the complaint any further and has no objection to the quashing of the FIR.

7. In view of the fact that the disputes between the parties have been settled, continuation of criminal proceedings will be an exercise in futility and justice in the case demands that the dispute between the parties is put to an end; securing the ends of justice being the ultimate guiding factor. It would also be expedient to quash the subject FIR and the consequent proceedings emanating therefrom.Â

8. In view of the above, the petition is allowed. FIR No. 91 of 2010 under Sections 420/468/471 of the IPC at Police Station Paschim Vihar and the consequent proceedings emanating therefrom are, accordingly quashed, subject to the petitioner depositing costs of Rs.7,500/- with the Delhi High Court Bar Association Employees Welfare Fund, within a period of two weeks. The receipt of deposit of costs imposed by this order be furnished to the concerned I.O. within a period of three weeks from today.Â Â

9. Order Dasti under signatures of the Court Master.